

RAJASTHAN HIGH COURT

INFORMATION RELATED TO PENDING CRIMINAL CASES AGAINST ELECTED MEMBERS
OF THE PARLIAMENT AND LEGISLATIVE ASSEMBLIES

As on 31.03.2025

S. No.	Name of Judgeship	Year(s) of Institution	No. of cases pending	Stage of proceeding of pending cases
1	Ajmer	-	-	-
2	Alwar	2023	1	Appearance of Accused (1)
		2024	1	Awaiting file from lower court (1)
3	Balotra	-	-	
4	Baran	2025	1	Evidence (1)
5	Banswara	2019	2	Argument on Application (1) Stay by Higher Court (1)
		2020	1	Stay by Higher Court (1)
		2021	1	Prosecution Evidence (1)
		2022	3	Appearance of Accused (1) Argument on Application (1) Stay by trial court(1)
6	Bharatpur	2024	1	Stay by order Hon'ble RHC (1)
7	Bhilwara	-	-	-
8	Bikaner	-	-	-
9	Bundi	-	-	-
10	Chittorgarh	2019	1	Prosecution Evidence (1)
11	Churu	2019	1	Argument of charge/ Order on Charge (1)
12	Dausa	2022	1	बहस प्रार्थना पत्र (1)
		2024	1	लगाने चार्ज अभियुक्त रमेश (1)
13	Dholpur	2024	1	इंतजार आदेश माननीय राज.उ.न्या.पीठ जयपुर (1)
14	Dungarpur	2022	1	Framing of Charge (1)
15	Sri Ganganagar	2013	1	Record awaited from High Court, Jodhpur (1)
		2015	2	Prosecution Evidence (2)
		2016	1	Charge Summary (1)
		2022	1	Appearance of accused (1)
16	Hanumangarh	-	-	-
17	Jaipur Metro-I	2016	1	Balance final argument (1)
		2024	1	बहस अपील (1)
18	Jaipur Metro-II	2013	1	प्राप्त होने आदेश माननीय रा.उ.न्या. के स्तर पर लंबित है (1)
		2021	1	Prosecution Evidence 27 witnesses has been examined (1)
		2022	1	बहस चार्ज (1)
19	Jaipur District	2012	1	साक्ष्य अभियोजन (1)
20	Jalore	2022	1	Prosecution Evidence (1)
		2023	1	Stayed by RHC (1)
21	Jaisalmer	2019	1	Prosecution Evidence (1)
22	Jhalawar	-	-	-
23	Jhunjhunu	2024	1	Appearing of Accused (1)

S. No.	Name of Judgeship	Year(s) of Institution	No. of cases pending	Stage of proceeding of pending cases
24	Jodhpur Metro	2011	1	Defence Evidence (1)
		2017	1	Evidence (1)
		2018	1	Prosecution Evidence (1)
		2020	1	Awaiting order from Higher Court (1)
		2024	2	Argument on Charge (1) Framing of Charge (1)
		2025	1	Prosecution Evidence (1)
25	Jodhpur District	-	-	-
26	Karauli	-	-	-
27	Kota	2012	1	Prosecution Evidence (1)
		2016	1	Examination of accused u/s 313 Cr.P.C. (1)
		2021	1	Prosecution Evidence (1)
		2022	2	Reply of Application/ Steps by parties (1) Prosecution Evidence (1)
		2023	3	Argument on Charge (1) Prosecution Evidence (2)
28	Merta	2020	1	Stay by High Court (1)
29	Pali	2020	1	Stay by High Court (1)
30	Pratapgarh	-	-	-
31	Rajsamand	-	-	-
32	Sawai Madhopur	-	-	-
33	Sikar	2021	2	Prosecution Evidence (2)
34	Sirohi	-	-	-
35	Tonk	2023	1	Prosecution Evidence (1)
36	Udaipur	2020	1	Evidence (1)
		2023	1	Evidence (1)

Cases of MPs'/MLAs' (Circular No.15/P.I./2023 dt. 06.12.2023) First Quarter-2025 (01.01.25 to 31.03.25)

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
1. AJMER								
Case punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
2. ALWAR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ADJ No. 2 Behror (Alwar)	26.06.2024	48/23	Vedprakash Vs Mohar Singh	Awaiting file from lower court	Vedprakash Solanki (Former)	-	-

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
2	ACJM Thanagazi (Alwar)	20.10.2022	23/709/23	State vs Kirodi Lal etc.	Appereance of Accused	1.Kirodilal Meena (MP) 2. Hemsingh Bhadana (Former MLA) 3.Kanti Lal Meena (MLA)	-	गवाहान के जमानती वारंट जारी किये गये।
3. BALOTRA								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
4. BARAN								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	JM, Anta	02.01.2025	178/2023	State Vs Manoj etc.	Evidence	Kanwar Lal Meena (MLA)	NIL	Framing Charge
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
5. BANSWARA								
Cases punishabel with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ACJM Banswara	14.09.2020	574/2020	State Vs. Bhawani Joshi	Stay by Higher Court	Bhawani Joshi (Former MLA)	Stay	Stayed by Higher Court Cr. Misc. Petition No. 6338/2022 Dt. 12.04.2023
2	ACJM Banswara	27.01.2022	145/2022 (177/2022)	State Vs. Bhawani Joshi	Appearance of Accused	Bhawani Joshi (Former MLA)	-	Arguments on application
3	JM Banswara	28.02.2022	12/2022	State Vs. Premkant etc	Stay by trial court	Bhawani Joshi (Former MLA)	-	Stay by D.J. Court Cr. Misc. 182/2024 Dt. 10.02.2025
4	JM Banswara	25.02.2022	14/2022	State Vs. Premkant etc	Argument on Application	Bhawani Joshi (Former MLA)	-	Reply of Application
5	JM Banswara	05.11.2019	235/2022 (1129/2019)	State Vs. Bhawani Joshi	Stay by Higher Court	Bhawani Joshi (Former MLA)	-	Stayed by Higher Court Civil Writ Petition No. 358/2022 Dt. 28.01.2022
6	JM Banswara	01.10.2019	202/2022 (628/2019)	State Vs. Bhawani Joshi	Argument on Application	Bhawani Joshi (Former MLA)	-	Reply of Application
7	JM Banswara	06.01.2021	346/2022 (281/2020)	State Vs. Bhawani Joshi	Prosecution Evidence	Bhawani Joshi (Former MLA)	-	Prosecution Evidence

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
8	JM Banswara	06.01.2021	396/2022 (361/2020)	State Vs. Bhawani Joshi	Disposed	Bhawani Joshi (Former MLA)	-	Disposal on 31.01.2025
6. BHARATPUR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	ACJM No.2, Bharatpur	08.02.2024	126/24	State/ MLA Smt. Shobharani Kushwah	For submission of chargesheets	Smt. Shobharani Kushwah (MLA)	Execution of arrest warrants issued against the accused shall be kept in abeyance by order Hon'ble RHC dated 17.08.2023	Cognizance was taken against accused, whos Arrest Warrant was stayed by Hon'ble Rajasthan High Court in S.B. Cri. Mis. Peti. No. 3302/2023 Shobharani Kushwah/ State of Rajasthan & Ors. order dated 17.08.2023
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
7. BHILWARA								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
8. BIKANER								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
9. BUNDI								
Cases punishable with life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
10. CHITTORGARH								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishment with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
1	CJM	27.05.2019	827/19	SHO/Suresh Etc.	Evidence	Suresh Dhaker (Sitting MLA)	-	Prosecution Evidence

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S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
Cases Punishable with imprisonment for 5 years or more								
1	ADJ LALSOT (Dausa)	03.06.2022	17/2022	STATE VS SHIV SHANKER URF BALYA AND ORS.	बहस प्रार्थना पत्र	Sh. Jitendra Gothwal (Sitting MLA)	-	अपर सेशन न्यायाधीश, लालसोट के न्यायालय में विचाराधीन प्रकरण उनवानी सरकार बनाम शिवशंकर उर्फ बाल्या आदि में दिनांक 09.09.2022 को पारित आदेश के विरुद्ध माननीय उच्च न्यायालय के समक्ष निम्न चार निगरानी याचिकाएँ पेश की गयी थी : 1. जितेन्द्र कुमार बनाम राजस्थान राज्य आदि S.B. Criminal Revision Petition No. 1915/2022 2. शिवशंकर उर्फ बाल्या बनाम राजस्थान सरकार आदि S.B. Criminal Revision Petition No. 1744/2022 3. हरकेश बनाम राजस्थान सरकार आदि S.B. Criminal Revision Petition No. 130/2023 4. बलराम आदि बनाम राजस्थान राज्य आदि S.B. Criminal Revision Petition No. 866/2023 उक्त निगरानी याचिका में माननीय उच्च न्यायालय द्वारा दिनांक 09.09.2022 के आदेश को पूर्व में abeyance में रखा गया था तथा दिनांक 20.02.2025 को पारित आदेश द्वारा माननीय उच्च न्यायालय में उक्त चारों निगरानी याचिकाओं का एक साथ निस्तारण किया है तथा दिनांक 09.09.2022 के आदेश को अपास्त करते हुये प्रकरण अपर सेशन न्यायाधीश लालसोट को इस निर्देश के साथ प्रति पेश किया है कि अभियुक्तगण पर आरोप लगाने या उन्हें उन्मोचित करने के संबंध में संपूर्ण सामग्री को ध्यान में रखकर नये सिरे से आदेश पारित किया जाये। तत्पश्चात् एक आवेदन पत्र द्वारा 169 सीआरपीसी के तहत अभियुक्त जितेन्द्र को रिहा करने बाबत भी पेश हुआ है तथा सप्लीमेन्ट्री चार्जशीट भी पेश हुयी है। बहस प्रार्थना पत्र हेतु समय चाहने से पत्रावली दिनांक 07.04.2025 की तारीख के लिये आवेदन पत्र पर बहस हेतु लंबित है।
Other Cases								
1	ACJM No.1, Lalsot	07.11.2024	Cr. Reg. Case 1002/24	State Vs Jitendra Etc.	लगाने चार्ज अभियुक्त रमेश	Sh. Jitendra Gothwal (MLA)	-	इस प्रकरण में 19 अभियुक्तगण के विरुद्ध, जिनमें मौजूदा विधायक श्री जितेन्द्र गोठवाल भी शामिल है के विरुद्ध दिनांक 07.11.2024 को चालान पेश किया गया था जिसमें दिनांक 07.11.2024 को प्रसंज्ञान लिया जा चुका है। 18 अभियुक्तगणों को भी आरोप लगा दिये गये है तथा एक अभियुक्त को आरोप लगाने हेतु तारीख पेशी दिनांक 23.04.2025 नियत की गयी।

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
13. DHOLPUR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	Spl. Judge(SC/ST) POA Dholpur	07.02.2024	एस एस टी 59/23	सरकार बनाम समीर खां	इंतजार आदेश माननीय राज. उच्च न्यायालय पीठ जयपुर	भूतपूर्व एमएलए गिर्राज सिंह मलिंगा	05 इंतजार आदेश माननीय राज. उच्च न्यायालय पीठ जयपुर के कारण	दिनांक 14.01.2025 का स्थानीय अवकाश घोषित होने के कारण दिनांक 15.01.2025 को पत्रावली पेशी में ली गयी। दिनांक 15.01.2025 को अभियुक्त गिर्राज सिंह वर जमानत मय अधिवक्ता उपस्थित। माननीय राजस्थान उच्च न्यायालय पीठ जयपुर के आदेश क्रमांक S.B. Criminal Mis. Transfer Petition No. 33/2024 द्वारा पत्रावली प्रक्रिया में क्रियान्वयन स्टे में नियत की गयी। पत्रावली वास्ते इंतजार आदेश माननीय राजस्थान उच्च न्यायालय पीठ जयपुर दिनांक 06.02.2025 नियत की गयी। दिनांक 06.02.2025 व 03.03.2025 को पत्रावली में क्रियान्वयन स्टे होने से वास्ते इंतजार आदेश दिनांक 22.04.2025 नियत की गयी।
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
14. DUNGARPUR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	ADJ, Dungarpur	12.10.2022	11/2021 Session Case	State V/s Chetanlal and others	Framing of Charge	Umesh Damor (Sitting MLA)	-	-
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
15. SRI GANGANAGAR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	ADJ No. 2 Sri Ganganagar	07.05.2013	12/2013	State Vs Jaideep Bihani etc.	Awaiting Record	Jaideep Bihani (Present MLA)	3	Record awaited from High Court, Jodhpur
other cases								
1	ACD Sri Ganganagar	12.05.2015	14/2015	State Vs Lalchand etc	Prosecution Evidence	Ashok Chandna (Sitting MLA)	04, Prosecution Evidence	No Progress
2	ACJM, Gharsana Sri Ganganagar	18.09.2015	Cro 434/2015	State Vs Pawan Duggal	Prosecution Evidence	Pawan Duggal (Former MLA)	3, witness summoned, witness Govind Ram death certificate received, PW3 and rest witness summoned with B/W	Report received, evidence and witness summoned

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S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
17. JAIPUR METRO - I								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ADJ-8, Jaipur Metro.-I	12.12.2024	29/24	धर्मेन्द्र व अन्य बनाम सरकार	बहस अपील	रामनिवास गावडिया	3 (1. एल.सी.पत्रावली तलबी में 2. बहस को समय चाहा 3. बहस को समय चाहा)	NIL
2	ASCJ & ACJM-2 Jaipur Metro.-I	07.11.2016	1618/2016	State Vs Mukesh Bhakar	Balance final argument	Shri Mukesh Bhakar	2 Adjournment, PO on leave	Balance final argument not heard. P.O. on leave.
18. JAIPUR METRO - II								
Cases punishable with death of life imprisonment								
1	ACD-2, Jaipur Metro-II	The cases registered on date 19.02.2021 when no accused was MP/MLA but after Assembly Elections in Nov. 2023 one of the accused Jhabar Singh elected MLA	Cr. Reg. SC No. 04/2021	State Vs Jhabar Singh Kharra & Ors.	Prosecution evidence 27 witnesses has been examined	Jhabar Singh Kharra (Sitting MLA)	-	Till now 27 prosecution witnesses has been examined and the case is fix for the same by fixing calender

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
2	ACD-4, Jaipur Metro-II	03.03.2016	FIR No. 422/14 Case No.- 01/2021	State Vs Shailendra Garg and Ors.	Arguments on Charges and for consideration the result of further investigation as directed by this court through order dated 18.04.2022	Mr. Shanti Dhariwal (Minister of Urban Development, Govt. of Rajasthan)	3	Closure reports submitted by investigation officer qua. Mr Shanti Dhariwal, Sh. N L Meena, Sh V M Kapoor & Sh Lalit K Panwar has been cosidered by this court & rejected. S.P. ACB has been directed to further investigation on certain points as mentioned and directed in order passed by this court on 18.04.22 in compliance of this order, ACB submitted the result of further investigation. Application filed by complainant for subsitution of his counsel has been disposed off. The order dated 26.11.21 of this court quashed and set aside by Hon'ble Raj. High Court in S.B. Cri. Revision No. 113/2022 vide order dated 17.01.23 and amended order passed in S. B. Criminal Misc. Application no. 35/2023 dated 6.02.23. Hon'ble RHC in the order dated 17.01.2023 mentained the fact that " A coordinate bench of this court has quashed the proceeding arising out of the same FIR that the present accused in person are booked in qua accused petitioner Shanti Dhariwal." Note:- Presently No criminal proceeding are pending against Mr. Shanti Dhariwal.
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
1	ADJ 1 (Jaipur Metro II)	02.11.2022	CIS 76/2022 Cr. Rev./761/22	Anil Panjwani / Ashok Gahlot	-	Ashok Gahlot (Sitting MLA)	-	हस्तगत निगरानी प्रकरण में विचारण न्यायालय में निगरानीकार द्वारा एक परिवार अनिल पंजवानी बनाम आशोक गहलोट अन्तर्गत धारा 156(3) सी.आर.पी.सी में भिजवाये जाने बाबत पेश किया था, उक्त परिवार को विचारण न्यायालय द्वारा 156(3) सी.आर.पी.सी के तहत नहीं भिजवाया जाकर दिनांक 15.10.2022 को आदेश पारित किया गया था। उक्त आदेश के विरुद्ध हस्तगत निगरानी याचिका प्रस्तुत की गई है। चूंकि उक्त परिवार प्रकरण एवं हस्तगत निगरानी प्रकरण द्वारा अभी तक किसी वर्तमान या पूर्व एम.एल.ए. के विरुद्ध किसी प्रकार की कोई नियमित आपराधिक कार्यवाही संस्थित नहीं की गई है। अतः उक्त निगरानी प्रकरण को Circular No.15/P.I./2023 के तहत पूर्व से भिजवाई जा रही सूचना से विलोपित करने की कृपा करें।
2	ASCJ CUM ACMM RAILWAY (Jaipur Metro II)	02.01.2013	RPF Bandikui 47A/2013 (11745/2014)	State Vs Kirodi Lal etc.	प्राप्त होने आदेश माननीय राज. उच्च न्यायालय के स्तर पर लंबित है।	1. Dr. Kirodi Lal Meena (MLA) 2. Shailendra Joshi (Former MLA)	-	अभियुक्तगण द्वारा मा.राज.उ.न्याया. द्वारा एस.बी.क्रिमीनल मिसलेनियस पिटीशन-2776/2024 प्रस्तुत की गई है। मा.रा.उ.न्याया. द्वारा प्रकरण की कार्यवाही आगामी आदेश तक स्थगित की गई है। न्यायालय में पत्रावली प्राप्त होने आदेश मा.रा.उ.न्याया. के स्तर पर लंबित है। आगामी पेशी 16.09.2025

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
3	ASCJ CUM ACMM Com. Riots (Jaipur Metro II)	17.07.2022	'83/2018 (1043/2007) CIS No.- 1069/16	State Vs Kalicharan Saraf and Ors.	बहस चार्ज	Kalicharan Saraf (Sitting MLA)	02 अभियुक्तगण की अनुपस्थिति के कारण प्रकरण बहस चार्ज के प्रक्रम पर लंबित है।	पूर्व में प्रकरण बहस दरखास्त के प्रक्रम पर लंबित था, अब प्रकरण में समस्त अभियुक्तगण व उनके अधिवक्तागण को असालतन उपस्थित होने के निर्देश दिये जाकर प्रभावी कार्यवाही हेतु प्रयास किये जा रहे है। तारीख पेशी - 28.04.2025
19. JAIPUR DIST.								
Cases punishable with death of life imprisonment								
1	ADJ No. 4 (Jaipur Dist.)	17-10-2012	40/2012 (58/2014)	सरकार बनाम मोहन सिंह व अन्य	साक्ष्य अभियोजन	1. श्रीमती जाहिदा खान(पूर्व एम.एल.ए) 2. श्रीमती अनिता सिंह(पूर्व एम.एल.ए) 3. श्री भजनलाल शर्मा(वर्तमान एम.एल.ए) 4. श्री जवाहर सिंह बेढर्म(वर्तमान एम.एल.ए)	-	माह जनवरी 2025 में दिनांक 30.01.2025 को साक्षी पी. ड. 59 डॉ राजेश गुप्ता के डेफर किए गए बयान लेखबद्ध किए गए, जो पूर्ण हुए। माह फरवरी 2025 में दिनांक 10.02.2025 को पी.ड. 63 आश मोहम्मद के बयान लेखबद्ध किए गए तथा मार्च 2025 में दिनांक 10.03.2025 को गवाह पी.ड. 64 डॉ जितेन्द्रशेखर के, दिनांक 18. 03.2025 को गवाह पी.ड. 65 डॉ प्रमोद बंसल, दिनांक 20.03.2025 को पी.ड. 66 अमृतलाल के, दिनांक 24.03.2025 को पी.ड. 67 जगमोहन के, दिनांक 26.03.2025 को पी.ड.68 विक्रमसिंह के बयान लेखबद्ध किए गए तथा दिनांक 28.03.2025 को गवाह के अनुपस्थित होने से बयान लेखबद्ध नहीं किए जा सके। पत्रावली दिनांक 03. 04.2025 में साक्ष्य अभियोजन में नियत की गई।
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
20. JALORE								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
1	JM Court Ahore (Jalore)	25.11.22	1267/22	State Vs Chhagan Singh etc.	Prosecution Evidence Next Date 24.04.2025	Chhagan Singh (Sitting M.L.A.)	-	-
2	SC/ST Court, Jalore	29.09.23	180/23	State Vs Pankaj Devasi etc.	Stayed by RHC Next date 17.05.2025	Ratan Devasi (Sitting M.L.A.)	-	S.B. Cr. Revision Petition 1450/2023 Pankaj Devasi/State
21. JAISALMER								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
1	ACJM Pokaran (Jaisalmer)	13.11.2019	942/2019	State Vs Shaitan Singh etc	Prosecution Evidence	Shaitan Singh (Former MLA)	06 Witness is recorded in this quarter. Process is being issued. Total adjournment number during this quarter is 07.	Process issued for witness
22. JHALAWAR								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
23. JHUNJHUNU								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	CJM, Jhunjhunu	29.05.2024	1087/2024	State/ Pawan and other	Appearing of Accused	1. Narendra Kumar Khichad (Ex M.P.) 2. Shubkaran Chaudhary (Ex M.L.A) 3. Subhash Poonia (Ex M.L.A.)	-	Accused summons issued.
24. JODHPUR METRO.								
Cases punishable with death or life imprisonment								
1	SPL JUDGE, SC/ ST (POA) ACT CASES, Jodhpur Metro	16.12.2011	97/2011	UOI through CBI/ Sohan Lal etc.	Defence evidence	Malkhan Singh (Former MLA)	³ अधिवक्तागण ने साक्ष्य सफाई हेतु अवसर चाहा	अधिवक्ता अभियुक्तगण द्वारा साक्ष्य सफाई हेतु अवसर चाहने के कारण कोई प्रगति नहीं हुई।
2	ADJ No. 7, Jodhpur Metro	16.07.2018	92/2018	State/ Gajendra Singh & Ors	Prosecution Evidence	Ravindra Singh (Sitting MLA)	² witness Not came to court	प्रकरण में अभियुक्तगण व परिवादी के मध्य राजीनामा हो जाने से अभियुक्तगण को धारा 323 आईपीसी में दोषमुक्त घोषित किया गया है। गवाह के न्यायालय में उपस्थित नहीं आने पर गवाह को जरिये गिरफ्तारी वारण्ट तलब किया जा रहा है। प्रकरण के जल्द निस्तारण के प्रयास किये जा रहे है।

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
3	ADJ No. 5, Jodhpur Metro	22.10.2024	164/2024	State/ Lokendra Singh	Argument on Charge	Rajendra Guda (Former MLA)	1 अधिवक्तागण द्वारा बहस चार्ज हेतु समय चाहने के कारण	प्रकरण दिनांक 22.10.2024 को दर्ज हुआ तत्पश्चात बहस हेतु अवसर चाहने के कारण कोई प्रगति नहीं हुई है।
Cases Punishable with imprisonment for 5 years or more								
1	SPL. Court CBI Cases, Jodhpur Metro	26.06.2020	009/2020	CBI/ Arun Shuri & Ors.	Awaiting order from Higher Court	Arun Shuri (Former MP)	2 Due to stay	No progress Due to stay Criminal Revision Pett. No. 663/2020, 665/2020, 667/2020, 669/2020 Jyotsana Suri/ U.O.I., Aashish Guha/ U.O.I., Arun Shourie/ U.O.I., Kantilal Karmsay/ U.O.I.
other cases								
1	CJM	19.12.2024	NCV No 59033/2024	State/ Mohan Singh etc.	Framing of Charge	Ravindra Singh (Sitting MLA)	9	प्रकरण में 7 अभियुक्तगणों में से 6 अभियुक्तगणों को चार्ज सुनाया जा चुका है।
2	ACMM No. 3	30.08.2017	17719/2017	State/ Ravindra Singh Etc.	Evidence	Ravindra Singh (Sitting MLA)	साक्षीगण के हाजिर नहीं आने के कारण	पी.ड. 10 से पी.ड. 12 तक के बयान लेखबद्ध किए गए। प्रकरण में शेष सभी गवाहान की तलबी जारी की गयी। साक्षीगण के हाजिर नहीं आने से तथा तलबी अदम तामील लौटने से कोई साक्ष्य लेखबद्ध नहीं हो सकी। प्रकरण के शीघ्र निस्तारण के प्रयास किये जा रहे है।
3	JM No. 7	04.03.2025	23/2025	State/ Ravindra Singh Bhati	Prosecution evidence	Ravindra Singh (Sitting MLA)	1 अभियुक्त द्वारा जमानत करवाने के कारण।	इस त्रैमास में अभियुक्त की जमानत जब्त होने के कारण अभियुक्त ने जमानत करवा ली है। वर्तमान में प्रकरण साक्ष्य अभियोजन के स्तर पर लंबित है।
25. JODHPUR DIST.								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
26. KARALI								
Cases punishable with death or life imprisonment.								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
27. KOTA								
Cases punishable with death of life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with for 05 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
1	ACJM NO. 06, KOTA	06-10-2022	CR. REG. CASE 10861/22	State Vs Chandrakant a Meghwal Etc.	Reply of application / steps by parties	Chandrakanta Meghwal (Former M.L.A.)	1 Adjournment for reply of application.	File has been returned with criminal revision order. Application submitted by accused and case now at the stage of reply of application. Next date 21.04.2025.
2	ACJM Ramganj Mandi (Kota)	13-10-2023	1551/2023	State Vs Madan Dilawar Etc	Prosecution Evidence	Shri Madan Dilawar (Sitting M.L.A.)	9 (PW-1 Dalveer Singh evidence taken on dated 21.03.2025 and other witnesses not present)	(This Quarter PW-1 Dalveer Singh evidence taken on dated 21.03.2025 next date for prosecution evidence is 03.04.2025).

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
3	ACJM Ramganj Mandi (Kota)	13-10-2023	1552/2023	State Vs Madan Dilawar Etc	Prosecution Evidence	Shri Madan Dilawar (Sitting M.L.A.)	9 (PW-1 Dalveer Singh evidence taken on dated 21.03.2025 and other witnesses not present)	(In this Quarter PW-1 Dalveer Singh evidence taken on dated 21.03.2025 next date for prosecution evidence is 03.04.2025).
4	JM DIGOD (Kota)	15-12-2012	576/2012	State Vs Prahlad	Prosecution evidence	Bhawani Singh Rajawat (Former M.L.A.)	2 (The file is come into prosecution evidence stage from cognizance and witness is calling throughailable warrant)	Cognizance in the case has been taken .. now the stage of file is changed and file is running now in the evidence stage.
5	ACJ&JM(S) 5 Kota	29-07-2016	7451/2016	State Vs Raju urf Rajkamal Etc	Examination of accused u/s 313 Cr.P.C.	Bhawani Singh Rajawat (Former M.L.A.)	7 adjournment given due to witness not present.	Evidence of rest of the witnesses has been closed, examination of some of accused u/s 313 Cr.P.C. has been recorded, rest of the accused are yet to be examined u/s 313 Cr. P. C.
6	ACJM No. 2 Kota	14-11-2022	11860/22	State Vs Bhawani Singh Rajawat Etc	Prosecution Evidence	Bhawani Singh Rajawat (Former M.L.A.)	0	witness PW 2, 3, 4 and PW 5 evidence complete and next date call evidence SER No. 2 to 5.
7	ACJM NO. 3 KOTA	19-07-2021	7125/2021	State v/s Badrilal @ Birdhilal Etc	Prosecution evidence	Bhawani Singh Rajawat (Former M.L.A.)	2 Due to non presence of witness	No Progress

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
8	JM Kanwas (Kota)	24-07-2023	340/2023	State V/s Heera Lal Nagar etc.	Argument on charge	Heera Lal Nagar (Sitting M.L.A.)	2 The advocates of the accuse taken time for argument on charge	No progress till further
28. MERTA								
Case punishable with death of life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Case Punishable with imprisonment for 5 years of more								
1	CJM Nagaur	07.09.2020	877/20	सरकार बनाम भंवरलाल व अन्य	Stay	1. श्रीमती इन्द्रा देवी बावरी (पूर्व एम.एल.ए.) 2. श्री पुखराज गर्ग (पूर्व एम.एल.ए.)	1	माननीय सर्वोच्च न्यायालय द्वारा राजस्थान राज्य बनाम देवाराम Petition for Special Leave to Appeal (Crl.) No. 8191/21 में माननीय राजस्थान उच्च न्यायालय, जोधपुर के SBCRMSBA No. 8369/21 में स्थगन आदेश है।
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
29. PALI								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
1	Gram Nyayalaya, Raipur	17.03.2020	CRO- 70/2020	State V/s Shaitanaram etc.	Stay by High Court	Smt. Shobha Chouhan (Sitting MLA)	3 Adjournment given.	पत्रावली में मा.रा.उ.न्या. के प्रकरण संख्या S.B. Cri. Misc. (Pet.) No. 2344/2022 Shobha Chouhan V/s State द्वारा स्थगन के आदेश है। वर्तमान में पत्रावली पेश करने आदेश की प्रमाणित प्रति हेतु नियत है।
30. PRATAPGARH								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
31. RAJSAMAND								

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
34. SIROHI								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
35. TONK								
Case punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
1	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapuria etc	Prosecution Evidence	Sukhveer Singh Jonapuria Ex MP Tonk Sawai Madhopur	0	Evidence has been recorded of 6 witnesses.
2	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapuria etc	Prosecution Evidence	Kanhaiya Lal Choudhary at present MLA Toda Malpura	0	Evidence has been recorded of 6 witnesses.

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
3	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapuria etc	Prosecution Evidence	Rajendra Gurjar Ex MLA Deoli Uniara	0	Evidence has been recorded of 6 witnesses.
36. UDAIPUR								
Cases Punishable with death of life imprisonment								
1	CJ&JM Sarada	07.02.2020	34/20	State v/s Shanti devi	Evidence	Shanta Devi (Sitting M.L.A.)	Prosecution Evidence	File send to ADJ Salumber in case of 65/2025 Criminal Regular 17.05.2025.
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
1	ACJ&JM (South) NO.2	20.03.2023	3772/23	State/ Ravindra singh Bhati etc	Evidence	Ravindra Singh Bhati (Sitting M.L.A.)	(03) Summon not served, & Witness not present	File now in Evidence stage. Next date 01.05.2025